

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

23. Restoration Application/25/2022 in C.P. (IB)/273(MB)2017

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Feedback Highways Omt Private  
Limited  
V/s  
Supreme Infrastructure Bot Private  
Limited**

**Section: Rule 11 of NCLT, 2016 U/s 9 of Insolvency and Bankruptcy  
Code, 2016**

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**ORDER**

**Restoration Application 25 of 2022:-** Counsel, Sharad Bansal i/w Agam Maloo appeared for the Applicant. The prayer made in the present Application has already been allowed vide order dated 19.01.2024, therefore, **Restoration Application 25 of 2022** has already been disposed of vide order dated 19.01.2024. Registry is directed not to list this Application again on the board.

**C.P. (IB)/273(MB)2017:-** Counsel, Sharad Bansal i/w Agam Maloo appeared for the Operational Creditor and Counsel, Madhavi Nalluri a/w Neha Patil appeared for the Corporate Debtor. Heard, Counsel for the parties for a considerable time and **Reserved for orders.**

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**